

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off.: 503 & 504, 5/F, G-Block, Insure BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN.

POSSESSION NOTICE FOR IMMovable PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFHC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below have failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFHC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN - 618039511617114 1. JaiDev Deswal Co. Nafe Singh 2. Pinki, W/o. JaiDev 3. Suresh Bala Devi, W/o. Nafe Singh	All The Piece and Parcel of The Property Measuring 86 Sq Yards, Comprised in Killa No-317/16, 318/202, Situated At Mauja Garhi Bohar, Tehsil & District-Rohtak As Per Sale Deed Bearing Wajga No-7612 Dated 15-10-2009 Recorded in The Name Of Suresh Bala W/o. Nafe Singh. Bounded as under: East-Rasta, West-Plot Others, North-House Shansher, South-House Suresh Kumar.	26.02.2025 Rs. 32,04,929.67 (Rs. Thirty Two Lakh Four Thousand Nine Hundred Twenty Nine and Paise Sixty Seven Only) as on 13.02.2025	10.05.2025

Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD., (Formerly Fullerton India Home Finance Co. Ltd.)
Date : 10.05.2025

KARVY FINANCE

Corporate Office: Karvy Financial Services Limited, 301, 3rd Floor, Gujars House, 167, CST Road, Opp Iddi Bank, Kolivery Area Village, MMRDA, Kalina, Santacruz (E), Mumbai 400098

POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorized Officer of the Karvy Financial Services Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002) and in exercise of the power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of Security Interest Enforcement Rules, 2002.

The borrower/s in particular and the public in general are hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of Karvy Financial Services Ltd., for the amount mentioned in the demand notice and interest thereon as per loan agreement. The borrowers' attention is invited to provisions Section 14(1) of the Act, in respect of time available, to redeem the secured assets.

Loan A/c No. / Name of the Borrower/Co Borrower	Demand Notice Date & Amount	Date & Type of possession Taken
Loan A/c No. 512894 / 1. GEETA DEVI, 2. RAJ KAIM, 3. LALITESH KAIM 4. NISHA KAIM, 5. SAHIL KAIM	17 th Aug 2023 Rs. 4553520/-	9 th May 2025 (Physical Possession)

Description of the Immovable Properties : Property Bearing Plot No 46/755, measuring area 70.24 Sq. Mts. situated at Ram nagar, Jagdish Pura, Agra and bounded as below: East - By 6 wide Rasta, West - By House of Sri Prasad, North - By House of Sri Natthi Lal, South - By 10 Wide Rasta.

Authorized Officer, (Karvy Financial Services Ltd.)
Date : 12th May 2025

HINDUA LEYLAND FINANCE LTD.
Corporate Office: 27 A, Developed Industrial Estate, Guindy, Chennai-600032. CIN: U65939MH2008PLC384221.
Branch Office: A-35, UGF, FIEE Complex, Near C Lal Chowk, Okhla Industrial Area, Phase-2, New Delhi-110020

POSSESSION NOTICE under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

WHEREAS, the undersigned being the Authorized Officer of M/s Hinduja Leyland Finance Limited, having its branch office at A-35, UGF, FIEE Complex, Near C Lal Chowk, Okhla Industrial Area, Phase-2, New Delhi-110020, under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules in the below-mentioned details.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Leyland Finance Limited

Name of Borrower & Co-Borrower	13(2) DATE	Amount in Demand Notice (In Rs.)	Date of Possession	DESCRIPTION AND SCHEDULE OF THE PROPERTY:
M/S T K Energy Infratech Private Limited (Borrower) Through its Director(s) Mr. Tejinder Singh (Co-Borrower) S/o Mr. Sandar Singh Flat No. F-1, B-163, Lohia Nagar, Ghaziabad, Uttar Pradesh-201001 Mrs. Harpreet Kaur (Co-borrower) W/o Mr. Tejinder Singh B-163, Opposite Dr. Achal Swami, Lohia Nagar, Ghaziabad, Uttar Pradesh-201001 Mr. Abhijeet Pratap Singh (Co-borrower) S/o Mr. Tejinder Singh B-163, Opposite Dr. Achal Swami, Lohia Nagar, Ghaziabad, Uttar Pradesh-201001	25 Dec 2023	Rs. 2,10,72,913 + Interest and costs	25-11-2024	Property 1-Flat No. F-1 on Plot No. B 163, First Floor, Block-B, Sector-8, Lohia Nagar, Ghaziabad-201001 East: 40 Ft. Wide road, South: 60 Ft. Wide road West: Property, Bhukhand No. B-164 North: Service Lane
			08.05.25	Property 2-Plot No. 28 (Old Plot No. 21) GT Road, Sarai Najar Ali, Ghaziabad, Uttar Pradesh-201001 East: Madrasa South: 12ft. Wide Wall West: Mosque North: G.T. Road

The above-mentioned borrower/ Co-Borrower are hereby given a 30 days Notice to repay the amount, else the mortgaged property will be sold on the expiry of 30 days from the date of publication of this notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Authorized Officer (HINDUA LEYLAND FINANCE LTD)

ADITYA BIRLA CAPITAL LIMITED
PROTECTING INVESTING FINANCING ADVISING

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266, Branch Office : First Floor, Vijaya Bank Building, 17, Barakhamba Road, New Delhi-110001

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT - 2002

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mentioned has stood as borrower / Co-borrower /Mortgagor for the loan agreement. Consequently to the default committed by you, your loan account has been classified as NPA under the provisions of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Aditya Birla Capital Limited has issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The contents of the said notices are that you had committed default in payments of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as per the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No./ Name and Address of the account Borrower(s), Co-Borrower(s) & Guarantor(s)	Date of Demand Notice	Amount due as per Demand Notice
Loan Account No. - ABKNLLAPO0000546077, 1. M/S Veejay Blankets, 1073/3, Pachranga Bazar, Opp. Balmiki Mandir, Panipat - 132103. Also at : Shop/ House no. 1072/3 & 1073 (part), Property no. 241/8(part), Ward no. 3, Abadi Pachranga Bazar, Inside MC Limits, Panipat, 2. Mr Vijay Kumar, House no 47, Nairu Nagar, Tehsil Camp, Panipat-132103. Also at : Shop/ House no. 1072/3 & 1073 (part), Property no. 241/8(part), Ward no. 3, Abadi Pachranga Bazar, Inside MC Limits, Panipat, 3. Mrs Archee Khurana, House no. 456/15, Tehsil Town, Patel Nagar, Panipat, 132103. Also at : Shop/ House no. 1072/3 & 1073 (part), Property no. 241/8(part), Ward no. 3, Abadi Pachranga Bazar, Inside MC Limits, Panipat.	06.05.2025 ----- 15.04.2025	Rs 2,39,91,304.37 / Rupees Two Crore Thirty Nine Lakh Nine One Thousand Three Hundred Four & Thirty Seven Paise Only) as on 23.04.2025

"DETAILS OF SECURED ASSETS TO BE ENFORCED" - All That Part & Parcel of Properties bearing no.: Shop/ House no. 1072/3 16 Sq Yards & 1073 (part) 57.5 Sq Yards, Property no. 241/8(part), Ward no. 3, Dabbara Mohalla Abadi Pachranga Bazar, Inside MC Limits, Panipat' together with easements attached thereto and together with all other buildings and structures standing and to be constructed thereon and all fittings, fixtures, plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future."

You are hereby called upon to pay Aditya Birla Capital Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost falling which Aditya Birla Capital Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrower / Co-borrower / Mortgagor. The power available to the Aditya Birla Capital Limited under the said act include (1) Power to take possession of the secured assets of the borrower / Co-borrower / Mortgagor including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Aditya Birla Capital Limited shall vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(15) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated / mortgaged to the Aditya Birla Capital Limited without prior written consent of the Aditya Birla Capital Limited.

Date : 13.05.2025, Place : Panipat
Authorized Officer, Aditya Birla Capital Limited

POSSESSION NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

WHEREAS, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under Section 13(2) of the said Act, as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

That the Assignor mentioned hereinbelow has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited, acting in its capacity as trustee of various trusts mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignments in accordance with Section 5 of the SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor along with underlying security interests, guarantees, pledges have been vested with EARC in respect of the financial assistance availed by the Borrower(s)/Co-Borrower(s) and EARC is entitled to exercise all its rights as the secured creditor.

That the borrower having failed to repay the amount, notice is hereby given to the borrower(s)/Co-Borrower(s) and the public in general that the undersigned being the Authorized Officer of EARC has taken possession of the respective mortgaged property described herein below in exercise of the powers conferred under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the respective date mentioned against each Loan Account/Mortgaged Property.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of the time available to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below along with interest thereon.

Sl No.	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & Date of demand Notice	Date of Possession	Possession Status
1.	M/s Poonawalla Housing Finance Limited,	EARC Trust - SC - 489	HF/0399/H/ 20100690	1. Mr. Naveen Kumar (Borrower) 2. Mrs. Roshni Devi ("Co-Borrower")	Rs. 30,28,934.02/- & 29.07.2024	9th May/ 2025	Physical Possession
2.	Poonawalla Housing Finance Limited,	EARC Trust - SC 492	HF/0399/H/ 20100500	1. Mr. Rajesh Kumar (Borrower) 2. Mrs. Sangeeta Devi ("Co-Borrower")	Rs. 33,43,383.26/- & 29.07.2024	9th May/ 2025	Physical Possession

Description of The Immovable Property- All that piece and parcel of Two Residential LIG Flats on 2nd Floor, Right Hand Side, Wherein 1st is on the front side and the 2nd is on the back side, Without Roof Rights, Area Measuring 100 Sq. Yds. IE 83.61 Sq. Meters, Built on Plot No. D-25, situated in the Residential Colony Ganga Vihar, Sadullabad Loni, Ghaziabad, Uttar Pradesh. Bounded As Under: North: 30 Ft. Wide Road, South: Other Property, East: Plot No. D-26, West: Plot No. D-24.

Description of The Immovable Property- All that piece and parcel of 2 (Two) Residential L.I.G. Flats on The Right Hand Side of The First Floor, Out of Which one is on the front side and The Second is on the Back Side, Admeasuring 83.6 Sq. Mts., without Roof Rights, Built-up on Plot No. D-25, Situated in The Residential Colony of Ganga Vihar, Village Sadullabad Pargana and Tehsil Loni, Ghaziabad, U.P. Bounded by The East By: Plot No. D-26 North By: 30 Ft. Wide Road, West By: Plot No. D-24, South By: Other Plot.

Date : 13/05/2025
Place : Ghaziabad
Sd/ Authorized Officer, Edelweiss Asset Reconstructions Company Limited (Trustee of EARC Trust - SC-489)

POSSESSION NOTICE (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Finance Ltd.) (IIFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under and interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower dears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Arunendra Kumar Chaturvedi And Smt. Ranjana Chaturvedi Prospect No. IL10572842	All that piece and parcel of Built-up First Floor, (front Side, R.H.S), Without Roof Rights, Of Property No. 108 And 109, Out Of Kharsa No. 289, Situated In The Area Of Village Nawada And The Colony Known As Bhagwati Garden Extn., Utam Nagar, New Delhi, 110059, With Common Rights To Use Entrance/Gate And Staircase, With Common One Hatch Back Car Parking Space On Silt Floor, With Lift Facility, With The Proportionate Freehold Rights Of The Land Under The Said Property Area Admeasuring (In Sq. Ft.) Property Type: Saleable_Area, Carpet_Area Property Area: 536.00, 456.00, 540.00	₹3213666.00/- (Rupees Thirty Two Lakh Thirteen Thousand Six Hundred and Sixty Six Only)	13/02/ 2025	08/05/ 2025
Mr. Tirth Singh, Viraj Transport Company, Mr. Anur Singh, Mrs. Kiran, Mrs. Meenakshi Prospect No. IL10394399	All that piece and parcel of Built up Property out of Kharsa No. 57, mtr. situated in the Revenue Estate of Village Malkapur Jer, abadi known as Old Lal Dora abadi of Village Malk Pur Jer, New Delhi, 110028, Area Admeasuring (IN SQ. FT.) Property Type: Land_Area Property Area: 2250.00	₹3015926.00/- (Rupees Thirty Lakh Five Thousand Nine and Twenty Six Only)	28/10/ 2024	07/05/ 2025
Mr. Mukesh Thakur Prospect No. IL10085857	All that piece and parcel of Property No. 46, 2nd floor, Back Side LHS, out of Kharsa No. 1425, Situated in the area of village Dabri colony known as Dabri Extn., New Delhi, 110045 Area Admeasuring (IN SQ. FT.) Property Type: Area Admeasuring Property Area: 450.00	₹1627841.00/- (Rupees Eighteen Lakh Twenty Seven Thousand Eight Hundred and Forty One Only)	12/02/ 2025	08/05/ 2025
Mr. Vikram, Mr. Surender, Mrs. Kamla Prospect No. IL10251215	All that piece and parcel of Built Up Upper Ground Floor Without Roof/Rights Rights, Front Lhs, Built Up Property No. 266, Out Of Kharsa No. 681, Situated In The Area Of Village Nawada, Delhi State Delhi, Colony Known As Om Vihar, Phase 1a, Utam Nagar, Delhi/110059 Area Admeasuring (IN SQ. FT.) Property Type: Saleable_Area, Carpet_Area Property Area: 450.00, 360.00	₹1989310.00/- (Rupees Nineteen Lakh Eighty Nine Thousand and Ten Only)	13/06/ 2024	08/05/ 2025
Mr. Rajan Kumar Mr. Anil Kumar Mrs. Babita Devi Prospect No. IL10631126	All that piece and parcel of Built-up First Floor, Front Middle Side, Without Roof Rights, Of Property No. 37, Out Of Kharsa No. 338 And 339, Situated In The Area Of Village Nawada And The Colony Known As Siddhanti Enclave, Block Jk, Mohan Garden, Utam Nagar, New Delhi/110059, With Common Rights To Use Entrance/Gate And Staircase, With Common One Bike Parking Space On Silt Floor, With Lift Facility, With The Proportionate Freehold Rights Of The Land Under The Said Property Area Admeasuring (IN SQ. FT.) Property Type: Saleable_Area, Carpet_Area Property Area: 450.00, 314.00	₹2819906.00/- (Rupees Twenty Eight Lakh Nineteen Thousand Nine Hundred and Six Only)	13/02/ 2025	08/05/ 2025
Mr. Animesh Singh Mrs. Sanju Prospect No. IL10096548	All that piece and parcel of Built-up Second Floor (back Rhs Side), Without Roof/Rights Rights, Built On Property Bearing No. 20, Out Of Kharsa No. 317 And 318, Situated In The Area Of Village Nawada Mazza Hassal, Delhi, Colony Known As Siddhanti Enclave, Utam Nagar, New Delhi/110059 Area Admeasuring (IN SQ. FT.) Property Type: Saleable_Area, Carpet_Area Property Area: 450.00, 314.00	₹2121300.00/- (Rupees Twenty One Lakh Twenty One Thousand Three Hundred Only)	10/02/ 2025	08/05/ 2025
Mrs. Asha Deshwar Deshwar Craker, House Mr. Vinod Deshwar Prospect No. BK 93235	All that piece and parcel of Property Bearing: Property bearing no. 22-A out of Kharsa No. 77 & 78, situated at a Block, Anand Kirti, Anand Vihar, at Village Karawal Nagar, Ilaga Shakhda, Delhi/110394 Area Admeasuring (IN SQ. FT.) Property Type: Land_Area, Built Up_Area, Carpet_Area Property Area: 54.00, 506.00, 787.00	₹25,14,106.00/- (Rupees Twenty Five Lakh Fourteen Thousand One Hundred and Six Only)	12/02/ 2025	08/05/ 2025
Mr. Arun Kumar Mrs. Kin Poonam Kumari Prospect No. IL10182786	All that piece and parcel of Flat no. 155 S/Second Floor, Block-A, Sector 13, Concorde, Concorde, Gautam Buddha Park, New Delhi/FN-01, 1st Floor, Star Plaza, Near Bachcha Park, Begum Bridge Road, Meerut - 250001 or Corporate Office : IIFL Tower, Plot No. 85, Lodiyaj Vihar, P.H.V/Gurgaon, Haryana.	₹1333448.00/- (Rupees Thirteen Lakh Thirty Three Thousand Four Hundred and Forty Eight Only)	21/01/ 2025	07/05/ 2025

For further details please contact to Authorized Officer at Branch Office : Plot No. 30/0E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Mooli Nagar, New Delhi/FN-01, 1st Floor, Star Plaza, Near Bachcha Park, Begum Bridge Road, Meerut - 250001 or Corporate Office : IIFL Tower, Plot No. 85, Lodiyaj Vihar, P.H.V/Gurgaon, Haryana.
Place : DELHI | Date : 13-05-2025
Sd/- Authorized Officer, For IIFL Home Finance Ltd.

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (6) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of INDVALUE HOMES PRIVATE LIMITED (CIN: U70109HR2012PTC09644) having its Registered Office at 1106/14, G-21, DLF, Suburban Heritage City, Ghosi, Gurgaon, Haryana-122002

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, the 01st Day of April, 2025 to enable the company to change its Registered Office from "State of Haryana" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anthyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

1106/14, G-21, DLF, Suburban Heritage City, Ghosi, Gurgaon, Haryana-122002

For & on behalf of INDVALUE HOMES PRIVATE LIMITED
ANURAG SOLANKI (DIRECTOR)
DIN : 09421966
Date : 12-05-2025 | Place : Gurgaon

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)" and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060100107421 Neeraj Gautam (Borrower), Rambeer Kumar (Co-Borrower), Smt.Nisha Gautam (Co-Borrower)	14-Nov-24 Rs. 924715/- Rs. Nine Lac Twenty-Four Thousand Seven Hundred Fifty Only 12-Nov-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At - Flat No 150, Ground Floor, Nayag Khand 3rd, Vill- Indirapuram, Pargane Loni, Th & District- Ghaziabad, Uttar Pradesh, Admeasuring 24.85 Sq Mtr, East: H No 149, West: H No 147, North: Stairs Passage & H No 151, South: Rasta	7-May-25
(A/c No.) L9001060117076591 Amit Nagar (Borrower), Stripal Nagar (Co-Borrower), Smt.Kranti Devi(Co-Borrower)	10-Jan-25 Rs. 496931/- Rs. Four Lac Ninety-Six Thousand Nine Hundred Thirty-One Only 8-Jan-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At - Chek No. 315, Village - Achheva Pargana, District - Ghaziabad, Uttar Pradesh Admeasuring 200 Sq Yds	7-May-25
(A/c No.) L9001060175302215 Ateek Kureshi (Borrower), Babu Kureshi (Co-Borrower), Nadeem Kureshi(Co-Borrower), Vaseem (Co-Borrower)	13-Jan-25 Rs. 1224067/- Rs. Twelve Lac Twenty-Four Thousand Sixty-Seven Only 10-Jan-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures PROPERTY SITUATED AT, WARD NO. 18, SURVEY NO.KH NO.773, NEW NO. 1696, BLOCK NO.MEWATIYA DADRI, DIST-GAUTAM BUDDH NAGAR, STATE UP Admeasuring 104 Sq.Yd East: OTHER PROPERTY, West: FACING OPP. ROAD, North: OTHER PLOT, South: OTHER PLOT.	7-May-25
(A/c No.) L9001060136623304 Gaurav Bansal (Borrower), Chhidda Singh(Co-Borrower) , Smt.Priya Bhati(Co-Borrower)	16-Jan-25 Rs. 1537165/- Rs. Fifteen Lac Thirty-Seven Thousand One Hundred Sixty-Five Only 10-Jan-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khata No.310, Kharsa No.942, Village Khatana Dhirkhera Pargana, Dadri Gautam Budh Nagar, Dist-Gautam Buddha Nagar, Uttar Pradesh Admeasuring 280 Sqyds. , East: HOUSE OF SUBHASH, West: SEF, North: SELF KHET, South: RASTA	7-May-25
(A/c No.) L9001060129844817 Ramesh Giri (Borrower), Smt.Sabo Devi (Co-Borrower), Svtantr Giri (Co-Borrower)	19-Feb-25 Rs. 821790/- Rs. Eight Lac Twenty-One Thousand Seven Hundred Ninety Only 19-Feb-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At-Khata No. 174, Gata No. 329, Village- Bharna ,Kasba- Sikandarabad, (Dist- Bulandshahr, Uttar Pradesh ,Bounded As East- House Of Bhagmal , West - House Of Pramod Giri , North - House Of Ranvher Singh And Rasta , South - House Of Rammahar Admeasuring 370.33 Sq. Yds.	7-May-25
(A/c No.) L9001060124784712 Mithalsh Bhatti (Borrower), Rambalsh Bhatti (Co-Borrower), Smt.Bachchi Devi (Co-Borrower)	19-Feb-25 Rs. 497521/- Rs. Four Lac Ninety-Seven Thousand Five Hundred Twenty-One Only 19-Feb-25	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Part Of Gata No- 545, Vill-Sanvli,Pargana, Boudsi- Sikandarabad, Dist- Bulandshahr, Uttar Pradesh,Bounded As East- Residential Plot Of Satish , West - Residential Plot Of Seller, North - Rasta Kachha 12 Feet Wide , South - Residential Plot Of Prem Singh Admeasuring 85.55 Sq. Yrd	7-May-25

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e., 30 days from this intimation, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Place: Delhi
Date: 12 May 2025
Authorized Officer AU Small Finance Bank Limited

SRF LIMITED
Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, Second Floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi - 110091
Tel. No. (Regd. Office): (+91-11) 49482870 | Fax: (+91-11) 49482900 | E-mail: info@srf.com | Website: www.srf.com | CIN - L18101DL1970PLC005197
(Rs. in Crores, except per share data)

STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

Sl. No.	Particulars	STANDALONE				CONSOLIDATED			
		QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED	
		31-Mar-25	31-Mar-24	31-Mar-25	31-Mar-24	31-Mar-25	31-Mar-24	31-Mar-25	31-Mar-24
		(1)	(2)	(3)	(4)	(1)	(2)	(3)	(4)
		Audited	Audited	Audited	Audited	Audited	Audited	Audited	Audited
1	Total Income from Operations	3496.50	2919.63	11697.97	10786.67	4313.34	3569.74	14693.07	13138.52
2	Profit for the period before tax	689.38	459.04	1704.38	1717.88	707.36	443.32	1703.70	1692.22
3	Net Profit for the period after tax	513.16	437.10	1268.07	1374.03	526.06	422.21	1250.78	1335.71
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	583.50	477.60	1259.91	1465.04	612.89	399.77	1352.16	1356.84
5	Paid up Equity Share Capital	296.42	296.42	296.42	296.42	296.42	296.42	296.42	296.42
6	Reserves (excluding Revaluation Reserve)	1127							